

ANNEX I
Format of report on Governance to be submitted by the Manager on quarterly basis

1. Name of REIT
2. Name of the Manager
3. Quarter ending

I. Composition of Board of Directors of the Manager											
Title (Mr. / Ms.)	Name of the Director	PAN ^{\$} & DIN	Category (Chairperson / Non-Independent / Independent / Nominee) &	Initial Date of Appointment	Date of Reappointment	Date of Resignation	Tenure*	No. of directorships in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Manager	No of Independent directorships in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Manager	Number of memberships in Audit / Stakeholder Committee(s) in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Manager	Number of posts of Chairperson in Audit / Stakeholder Committee(s) in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Manager
		Whether Regular chairperson appointed									
		Whether Chairperson is related to managing director or CEO									
		<p><i>^{\$}PAN of any director would not be displayed on the website of Stock Exchange.</i></p> <p><i>^{&}Category of directors means non-independent/independent/Nominee. If a director fits into more than one category write all categories separating them with hyphen.</i></p> <p><i>*to be filled only for Independent Director. Tenure would mean total period from which Independent director is serving on Board of directors of the Manager in continuity without any cooling off period.</i></p>									

II. Composition of Committees					
<i>Name of Committee</i>	Whether Regular chairperson appointed	Name of Committee members	Category (Chairperson/Non-Independent/Independent /Nominee) &	Date of Appointment	Date of Cessation
1. Audit Committee					
2. Nomination & Remuneration Committee					
3. Risk Management Committee					
4. Stakeholders Relationship Committee					
<i>&Category of directors means non-independent/independent/Nominee. If a director fits into more than one category write all categories separating them with hyphen.</i>					
III. Meetings of Board of Directors					
<i>Date(s) of Meeting (if any) in the previous quarter</i>	<i>Date(s) of Meeting (if any) in the relevant quarter</i>	<i>Whether requirement of Quorum met*</i>	Number of Directors present*	Number of independent directors present*	<i>Maximum gap between any two consecutive meetings (in number of days)</i>
		Yes / No			
<i>* to be filled in only for the current quarter meetings</i>					
IV. Meetings of Committees					
<i>Date(s) of meeting of the committee in the relevant quarter</i>	<i>Whether requirement of Quorum met (details)*</i>	Number of Directors present*	Number of independent directors present*	<i>Date(s) of meeting of the committee in the previous quarter</i>	<i>Maximum gap between any two consecutive meetings (in number of days) **</i>
	Yes / No				

** to be filled in only for the current quarter meetings.*

***This information has to be mandatorily given for audit committee and risk management committee. For rest of the committees, giving this information is optional.*

V. Affirmations

1. The composition of Board of Directors is in terms of SEBI (Real Estate Investment Trusts) Regulations, 2014.
2. The composition of the following committees is in terms of SEBI (Real Estate Investment Trusts) Regulations, 2014
 - a. Audit Committee
 - b. Nomination & Remuneration Committee
 - c. Stakeholders Relationship Committee
 - d. Risk management committee
3. The committee members have been made aware of their powers, role and responsibilities as specified in SEBI (Real Estate Investment Trusts) Regulations, 2014.
4. The meetings of the board of directors and the above committees have been conducted in the manner as specified in SEBI (Real Estate Investment Trusts) Regulations, 2014.
5. This report and/or the report submitted in the previous quarter has been placed before Board of Directors of the Manager. Any comments/observations/advice of the board of directors may be mentioned here.

Name & Designation

Compliance Officer / CEO

Note:

Information at Table I and II above need to be necessarily given in 1st quarter of each financial year. However, if there is no change of information in subsequent quarter(s) of that financial year, this information may not be given by the Manager and instead a statement "same as previous quarter" may be given.

Format to be submitted by Manager for the financial year

I. Disclosure on website of REIT in terms of SEBI Circular No. CIR/IMD/DF/146/2016 dated December 29, 2016		
Item	Compliance status (Yes/No/NA)^{refer} note below	If Yes provide link to website. If No / NA provide reasons
a) Details of business		
b) Financial information including complete copy of the Annual Report including Balance Sheet, Profit and Loss Account, etc.		
c) Contact information of the designated officials of the company who are responsible for assisting and handling investor grievances		
d) Email ID for grievance redressal and other relevant details		
e) Information, report, notices, call letters, circulars, proceedings, etc. concerning units		
f) All information and reports including compliance reports filed by REIT with respect to units		
g) All intimations and announcements made by REIT to the stock exchanges		
h) All complaints including SCORES complaints received by the REIT		
i) Any other information which may be relevant for the investors		
<i>It is certified that these contents on the website of the REIT are correct.</i>		

II Annual Affirmations		
Particulars	Regulation Number	Compliance status (Yes/No/NA) refer note below
<i>Independent director(s) have been appointed in terms of specified criteria of 'independence' and / or 'eligibility'</i>	2(1)(qai)	
<i>Board composition</i>	4(2)(e)(iv), 26A, 26B(1)	
<i>Meeting of board of directors</i>	26A	
<i>Quorum of board meeting</i>	26B(2)	
<i>Review of Compliance Reports</i>	26B(3)	
<i>Plans for orderly succession for Appointments</i>	26A	
<i>Code of Conduct</i>	26A	
<i>Minimum Information</i>	26B(4)	
<i>Compliance Certificate</i>	26B(5)	
<i>Risk Assessment & Management</i>	26A	
<i>Performance Evaluation of Independent Directors</i>	26A	
<i>Recommendation of Board</i>	26B(6)	
<i>Composition of Audit Committee</i>	26A	
<i>Meeting of Audit Committee</i>	26A	
<i>Composition of Nomination & Remuneration Committee</i>	26A	
<i>Quorum of Nomination and Remuneration Committee meeting</i>	26A	
<i>Meeting of Nomination & Remuneration Committee</i>	26A	
<i>Composition of Stakeholder Relationship Committee</i>	26A	
<i>Meeting of Stakeholder Relationship Committee</i>	26A	
<i>Composition and role of Risk Management Committee</i>	26A	
<i>Meeting of Risk Management Committee</i>	26A	
<i>Vigil Mechanism</i>	26C	
<i>Approval for related party Transactions</i>	19(5), 19(7), 22(5)(a)	

<i>Disclosure of related party transactions</i>	19(1)	
<i>Annual Secretarial Compliance Report</i>	26D	
<i>Alternate Director to Independent Director</i>	26A	
<i>Maximum Tenure of Independent Director</i>	26A	
<i>Meeting of independent directors</i>	26A	
<i>Familiarization of independent directors</i>	26A	
<i>Declaration from Independent Director</i>	26A	
<i>Directors and Officers insurance</i>	26A	
<i>Memberships in Committees</i>	26A	
<i>Affirmation with compliance to code of conduct from members of Board of Directors and Senior management Personnel</i>	26A	
<i>Policy with respect to Obligations of directors and senior management</i>	26A	
Note 1 <i>In the column "Compliance Status", compliance or non-compliance may be indicated by Yes/No/N.A. For example, if the Board has been composed in accordance with the requirements of REIT Regulations, "Yes" may be indicated. Similarly, in case the REIT has no related party transactions, the words "N.A." may be indicated.</i> 2 <i>If status is "No" details of non-compliance may be given here.</i> 3 <i>If the Manager would like to provide any other information the same may be indicated here.</i>		
Name & Designation Compliance Officer / CEO		

Format to be submitted by Manager within three months from the end of financial year

Affirmations		
Broad heading	Regulation Number	Compliance status (Yes/No /NA) ^{refer note below}
<i>Copy of annual report of the REIT including balance sheet, profit and loss account, governance report, secretarial compliance report displayed on Website</i>	<i>26D, 26E and Circular dated December 29, 2016</i>	
<i>Presence of Chairperson of Audit Committee at the Annual Meeting of Unitholders</i>	<i>26A</i>	
<i>Presence of Chairperson of the nomination and remuneration committee at the Annual Meeting of Unitholders</i>	<i>26A</i>	
<i>Presence of Chairperson of the Stakeholder Relationship committee at the Annual Meeting of Unitholders</i>	<i>26A</i>	
<i>Whether "Governance Report" and "Secretarial Compliance Report" disclosed in Annual Report of the REIT</i>	<i>26D and 26E</i>	
Note 1 <i>In the column "Compliance Status", compliance or non-compliance may be indicated by Yes/No/N.A.</i> 2 <i>If status is "No" details of non-compliance may be given here.</i> 3 <i>If the Manager would like to provide any other information the same may be indicated here.</i>		
Name & Designation		
Compliance Officer / CEO		